

IN THE HIGH COURT OF KERALA AT ERNAKULAM
Before
THE HON'BLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR
&
THE HON'BLE MR. JUSTICE SHAJI P. CHALY
Saturday, the 11th day of April, 2020/22nd Chaithra, 1942
W.P.(C) TMP - 62 of 2020

PETITIONER:

Adv.M.S.Vineeth, aged 49 years,
S/o late M.R.Sreenivasan,
"SHREE NIVAS", Joseph Road,
Calicut- 673 032.

By Petitioner in Person

RESPONDENTS:

1. The Secretary, Ministry of AYUSH,
Ayush Bhawan, B-Block, GPO Complex, INA,
New Delhi-110 023.
2. State of Kerala represented by The Chief Secretary,
Govt. of Kerala, Govt. Secretariat, Trivandrum- 695 001.
3. The Secretary, Department of AYUSH,
Govt. Secretariat, Trivandrum- 695 001.

This Writ Petition (Civil) coming up for orders on 11.04.2020, and upon hearing the arguments of Adv.M.S.Vineeth(Petitioner in Person) and Sri. P. Narayanan, learned Senior Government Pleader, the court passed the following:

A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.

W.P.(C) TMP - 62 of 2020

Dated this the 11th day of April, 2020

ORDER

JAYASANKARAN NAMBIAR, J

The above writ petition is in the nature of a Public Interest Litigation, where the petitioner essentially seeks a direction to the State Government to implement Ext.P1 notification of Ayush issued by the first respondent by permitting the Homeopathic Practitioners to follow the advisory in Ext.P1 notification in the State of Kerala

2. Sri. P. Narayanan, learned Government Pleader appearing for respondents 1 and 2, seeks time to get instructions as to whether there is any prohibition that is in force that prevents Homeopathic Practitioners in the State from practicing their system of medicine in relation to Covid, 2019 patients.

Post on 17.04.2020.

A.K. JAYASANKARAN NAMBIAR, JUDGE.

SHAJI P. CHALY, JUDGE.

Rv